

(c) and (d) It is the constant endeavour of Delhi Police to keep the main roads free from encroachment by taking action against any such encroachment in coordination with the civic road agencies. The traffic police has also deployed over 60 cranes to tow away vehicles found parked unauthorisedly on roads or obstructing the free flow of traffic.

Setting up of Finance and Development Corporation for STs

4840. SHRI VITHAL TUPE : Will be Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) whether the Government of Maharashtra has set up a separate Finance and Development Corporation for the Scheduled Tribes and requested the Union Government to allocate its share;

(b) if so, the steps taken by the Government to accord its permission to provide 49% share money in principle;

(c) if not, the reasons for delay therefor; and

(d) the time by which the share money is likely to be released by the Government?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) Yes, Sir.

(b) The State Government of Maharashtra has been requested to furnish some information/document about ST Development Corporation.

(c) Question does not arise.

(d) As soon as the required information/document is received, the case will be processed for release of equity contribution.

[*Translation*]

Tadi Brewing Business

4841. SHRI CHANDRASHEKHAR SAHU : Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to State:

(a) The details of people belonging to Scheduled Castes, Scheduled Tribes and Other Backward Classes engaged in the Tadi extracting business;

(b) whether the Government have formulated any welfare scheme for them;

(c) if so, the details thereof, and

(d) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRIMATI MANEKA GANDHI) : (a) The information is not being maintained centrally.

(b) to (d) No separate scheme has been formulated by the Ministry of Social Justice and Empowerment for this group of persons. However, the various schemes being implemented by the Ministry of SCs, STS and OBCs will be applicable in respect of these persons also.

[*English*]

Bongaigaon Refinery

4842. DR. JAYANTA RONGPI : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Government have decided to go for disinvestment leading to privatisation of the Bongaigaon Refinery and petro-chemicals;

(b) if so, the details of the decision along with the reasons therefor;

(c) whether various employees associations of the said refinery have submitted memorandum demanding to review the aforesaid decision; and

(d) if so, the steps taken by the Government in response to the memorandum?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) Government have approved the appointment of an Adviser to examine all alternatives and options including those recommended by the Disinvestment Commission. The final recommendation of Adviser, so appointed would once again be analysed by Government before initiating any actual disinvestment from the Company.

(c) Yes, Sir.

- (d) Does not arise in view of reply to parts (a) and (b) above.

Proportional Quota for Recruitment

4843. SHRI BAJU BAN RIYAN :
SHRI SAMAR CHOUDHARY :

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether there exist a State-wise quota for recruitment in the Central Police Organisation and the armed forces;

(b) if so, the details of quota for recruitment from Tripura during each of the last three years; and

(c) the steps being taken to ensure that recruitment upto the proper level of quota is made from Tripura?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) and (b) There is no State-wise quota as such in the recruitment to the uniformed Central Police Organisations known as Central Para Military Forces. However, in order to maintain the all India character of these Forces, recruitment of Constables is made on the basis of population ratio of the State and also taking into consideration the special needs the circumstances of different areas. In the case of Air Force and Navy, recruitment is made on all India merit basis and there is no fixed quota for any State or region. Recruitment to Army is carried out from various States/UTs on the basis of population ratio of recruitable male population of each State/UT.

Number of personnel recruited in Central Para Military Forces in Tripura during the last three years is 64 (1996), 37 (1997) and 111 (1998). In the Army the number of personnel recruited from Tripura was 24 (1994-95), 129 (1995-96) and 137 (1996-97).

(c) The representation of Tripura in Central Para Military Forces is adequate.

In order to increase representation of Tripura in the Army, periodical recruitment rallies are being organised to cover the entire State after giving wide publicity through Civil Administration and also the State Government have been advised to establish Human Resource Development Centres to prepare youth for Common Entrance Examination.

Marketing Plan for Maharashtra

4844. SHRI SANDIPAN THORAT : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether petroleum companies have finalised marketing plan for their products in Maharashtra for 1998-99;

(b) if so, the details thereof indicating the location of new dealership/agency alongwith the backlog of marketing plan for the last three years, company-wise;

(c) whether the Government are aware the increasing adulteration and other irregularities committed by dealers in marketing of products and operations of the dealerships/agencies; and

(d) if so, the details of comprehensive assessment made in this regard to deal with the problem effectively?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) No, Sir, However, in the Marketing Plan for 1996-98, a total 512 locations are earmarked for Maharashtra for selection of dealers for retail outlets (Petrol/Diesel) and SKO-LDO and distributors for LPG.

(c) Yes, Sir.

(d) In order to prevent adulteration and other irregularities in retail outlets, steps such as furfural doping of kerosene, blue-dyeing of kerosene and density checks, are taken and regular/suprise inspections at retail outlets by field officers of the oil companies, inspections by Joint Industries, inspections by Joint Industry Teams, mobile laboratories and officers of State Government. Enforcement agencies are carried out.

The oil industry has been launching special drives for checking malpractices including adulteration at retail outlets and has been conducting campaigns for educating the customers.

Action is taken against the erring dealers under the Marketing Discipline Guidelines. Action is also taken by the State Government enforcement agencies under the Essential Commodities Act and the MS/HSD Control Order.